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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

COMPANY APPLICATION NO. : CA/93/2017
IN
PETITION NUMBER : TCP/203/2016
NAME OF THE PETITIONER(S) : G. Palanisamy & another
NAME OF THE RESPONDENT(S) : M/s P.M.P. Lungi Private Limited & 8 others
UNDER SECTION : 397/398

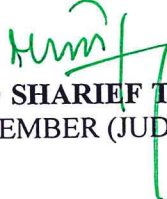
S.No.	Name (in Capital)	Represented by	Signature
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1.	A.G. SATHYA NARAYANA A.R. MYLSAMY	FOR PETITIONER 9003970445	A.G. Sathya Narayan
	K. Moorthy	For - R-7	K
	A. Chandrasekhar	For R-2-4.	ch A. Chandrasekhar

ORDER

Counsel for both the parties present. It has been submitted that the dividend tax is required to be paid. However, Central Bank of India sought specific direction from this Bench for allowing payment of the same. Therefore, we direct the Central Bank of India to allow the payment of dividend tax. As to the issue of Sundry Creditors, Counsel for Respondents submitted that the Chartered Accountant appointed may verify the claim to said payments to be made to the said creditors and based on his verification, they are ready to make payment. Both the parties are directed to co-operate with the Chartered Accountant by providing necessary records. Counsel for Petitioner prayed for appointment of administrator. Counsel for Respondents was directed to seek fresh instructions from his client and file a memo mutually agreeing the appointment of any administrator. But, the Counsel for Respondents is opposing the same. During the course of the arguments, a suggestion has been floated by Counsel for Respondent for appointment of Mediator. Counsel for Respondent has stated that he has already given two names and any one of the names may be agreed by the other side. Counsel for Respondent agrees to the name of the Hon'ble Justice Ms. Chitra Venkatraman, Retired Judge of the Hon'ble High Court of Madras. Counsel for Respondent is directed to seek consent of retired Judge for the purpose of her appointment as Mediator in the matter. Put up for order on **21.08.2017 at 10.30 A.M.**

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)